

**CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH**

LIBRARY

OA/350/1361/2017

Date of Order: 30.11.2017

Coram: Hon'ble Manjula Das, Judicial Member
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

1. Sukdeb Marik, son of late. Durga Das Marik, aged about 45 years, residing at B.T Marik Para Road, Post Office – Ichapore-Nawabganj, District – 24-Parganas (North) Pin- 743144 and working to the post of Assistant Engineer (Quality Assurance) in the office of the Senior Quality Assurance Establishment (SQAЕ) (Electronics), Commissariat Road, Post Office – Hastings, Kolkata – 700022.
2. Goutam Mukherjee, son of Shri Gajanan Mukherjee, aged about 39 years, residing at 47, B.C Mukherjee Road, Post Office – Tribeni, District- Hooghly, Pin- 712503 and working to the post of Assistant Engineer (Quality Assurance) in the office of the Senior Quality Assurance Establishment (SQAЕ) (Electronics), Commissariat Road, Post Office – Hastings, Kolkata 700022.
3. P.K Sarkar, son of late Prafulla Kumar Sarkar, aged about 48 years, residing at 16/4, P. Majumder Road, Post Office Haltu, Kolkata – 700078 and working to the post of Assistant Engineer (Quality Assurance) in the office of the Senior Quality Assurance Establishment (SQAЕ) (Electronics), Commissariat Road, Post Office Hastings, Kolkata-700022.
4. Tapan Kumar Bagdi, son of late Dhananjay Bagdi, 4/A/ Padma Babu Road, Bally, Howrah, Pin-711201, working to the post of Assistant Engineer (QA) in the office of the SQAЕ (Electronics), Commissariat Road, Post Office – Hastings, Kolkata- 700022.
5. M.V Ramkrishna, aged about 45 years, residing at Flat No. 119, Mitra Apartment (Near Jagacha Tele Exchange), G.I.P. Colony, Santragachi, Howrah, Pin-711112 working to the post of Assistant Engineer (Quality Assurance) in the office of the Senior Quality Assurance Establishment (SQAЕ) (Electronics), Commissariat Road, Post Office Hastings, Kolkata- 700022.

--Applicants

-versus-

1. Union of India service through the Secretary, Ministry of Defence, Department of Defence Production, New Delhi, Room No. 136, South Block, Nirman Bhawan, New Delhi – 110011.
2. The Directorate General of Quality Assurance (L), Government of India, Ministry of Defence (DGQA), 'G' Block, Nirman Bhawan, New Delhi-110011.
3. The Secretary, Department of Personnel & Training (DoP&T), South Block, New Delhi -110001.
4. The Additional Director General of Quality Assurance (Electronics) in the office of Directorate General of Quality Assurance (DGQA) Organisation, Government of India, Ministry of Defence (DGQA), 'G' Block, Nirman Bhawan, New Delhi-110011.

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5. The Senior Quality Assurance Officer in the office of Senior Quality Assurance Establishment (Electronics) Kolkata, Government of India, Ministry of Defence, Commissariat Road, DGQA Complex, Hastings, Kolkata- 700022.
6. Mr. Ajay Chandan, Assistant Engineer (QA) posted in the office of Senior Quality Assurance Establishment (L), New Delhi-110001.
7. Mrs. K.L Gayatri, Assistant Engineer (QA), posted in the office of Senior Quality Assurance Establishment (L), New Delhi-110001.
8. Mr. Satish Chandra, Assistant Engineer (QA), posted in the office of Senior Quality Assurance Establishment (L), New Delhi-110001.

--Respondents

For the Applicant(s) : Mr. P.C Das, Counsel
 Ms. T. Maity, Counsel
 For the Respondent(s) : Mr. R. Halder, Counsel

O R D E R (Oral)

Per Ms. Nandita Chatterjee, Administrative Member:

Ld. counsel for both sides are present and heard.

2. It is seen from Annexure R-4 to the reply that the applicant himself has, on 09.10.2017, requested the Respondent to relieve him from his post so as to obtain his movement order and to join the post to which he has been transferred.
3. Ld. counsel for the respondents orally submits that the applicant has joined his place of posting on 06.11.2017 to which he has been transferred.

4. Ld. counsel for the applicant also admits the same and hence, we dispose of the O.A No. 350/1361/2017 as being 'infructuous' as the applicant has already ~~joined to~~ joined ^{to} the post which he has been transferred, and the cause of action does not remain.

5. The O.A is disposed of accordingly. No costs.

(Dr. Nandita Chatterjee)

Member (A)

(Manjula Das)

Member (J)